

श्रीगंगानगर जिले में देहाती दावे

१२६७. श्री ए० सा० बाबूगाल :  
क्या पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री  
यह बताने की कृपा करेंगे कि :

(क) श्रीगंगानगर जिले में देहाती दावे  
मंजूर कराने के लिये पुनर्वास विभाग को  
कितने प्रार्थना पत्र प्राप्त हुए हैं और उन पर  
क्या कार्यवाही की गई है ; और

(ख) ऐसे विस्थापित व्यक्तियों की  
सहायता करने के लिये जिनके कोई दावे नहीं  
हैं और जिन्हें अब तक सरकार से कोई सहा-  
यता नहीं मिली है, सरकार क्या कार्यवाही  
कर रही है ?

पुनर्वास तथा अल्पसंख्यक-कार्य मंत्री  
(श्री मेहरमन खन्ना) : (क) यह जानकारी  
इस समय उपलब्ध नहीं है। रजिस्टर किये  
गये दावों के आंकड़ों का संकलन भारत के  
जिलों के माध्यम पर जहाँ किये दावे रजिस्टर  
हुए नहीं किया जाता, बल्कि इनका संकलन  
पाकिस्तान के जिलों के माध्यम पर जहाँ कि  
आयदाई थी, किया जाता है। इस जान-  
कारी के एकत्रित करने में जितना खर्च और  
मेहनत लगेगी, उसके बराबर प्राप्त होने वाला  
परिधाम नहीं होगा।

(ख) जब से इस मंत्रालय की स्थापना  
हुई है, तब से विस्थापित व्यक्तियों को पुन-  
र्वास तथा सहायता की सुविधायें दी जा रही  
हैं। इनका व्योरा मंत्रालय की वार्षिक  
रिपोर्टों में दिया गया है। जिस वर्ग के  
विस्थापितों का जिक्र माननीय सदस्य ने  
किया है, उस के अलग आंकड़े नहीं रखे  
गये हैं।

Indian High Commission, London

1298. Shri Jadhav: Will the Prime  
Minister be pleased to state:

(a) the total number of employees  
in the Office of the Indian High Com-  
missioner in London;

(b) how many of these are Indians  
and how many are foreigners;

(c) whether it is a fact that the  
foreign staff has asked for increase in  
their salaries; and

(d) whether it is a fact that due to  
the economy drive some of the Indian  
employees are being retrenched or  
transferred from the Office?

The Prime Minister and Minister of  
External Affairs (Shri Jawaharlal  
Nehru): (a) 1288.

(b) Indian 774 (including 225 India-  
based) Foreigners 514.

(c) Consequent on the U.K. Trea-  
sury's announcement of pay increase  
for certain grades of Civil Services in  
the United Kingdom in July 1955, the  
Indian High Commission asked for  
the grant of increase in pay to their  
locally recruited staff of both Foreign  
and Indian nationality. The increase  
was granted to certain grades of em-  
ployees in the High Commission in  
November 1956. It has now been  
decided that the increase should be  
granted to other grades also pro-  
vided, where an officer is enjoying  
exemption from the U.K. Income tax  
resulting in his net salary being much  
higher than that of his colleagues, the  
pay increase will not be given, ex-  
cept in so far as is necessary to bring  
his net emoluments in line with those  
of his colleagues. Orders to this  
effect are being issued. No separate  
request from the foreign staff has  
been received in this regard.

(d) All Missions abroad have been  
asked to consider reduction of staff  
both India-based and locally recruited  
and, where possible, to replace India-  
based staff by locally recruited per-  
sonnel consistent with the require-  
ments of security. Detailed proposals  
from the High Commission in London  
are still awaited. Some posts of Of-  
ficers are already being held in abey-  
ance as a measure of economy.

National Industries Development  
Corporation

1299. Shri Ghosal:  
Shri Dasgupta:

Will the Minister of Commerce and  
Industry be pleased to state:

(a) what are the chemicals expect-  
ed to be produced by the National

Industries Development Corporation (Private) Ltd.; and

(b) when the production will start and in what quantities?

The Minister of Industry (Shri Manabhai Shah): (a) and (b). The National Industries Development Corporation (Private) Ltd. is engaged in discussions with a few foreign firms regarding the manufacture of intermediates for dye stuffs and drugs. It is too early to anticipate the final shape and the time schedule for implementing the project.

#### Training of Creche Nurses

1300. Dr. Ram Subhag Singh: Will the Minister of Labour and Employment be pleased to state:

(a) the number of girls trained so far as creche nurses at Dhanbad under the Coal Mines Welfare Fund;

(b) how many of them have been appointed as creche nurses;

(c) the total amount of money so far spent on the training programme;

(d) whether any money has been realised from the collieries which have appointed trained nurses; and

(e) how many of the trained creche nurses are still without any job?

The Deputy Minister of Labour (Shri Abid Ali): (a) 362.

(b) 242.

(c) Rs. 1,08,471.

(d) Yes. A sum of Rs. 1,24,000.

(e) Information is not readily available.

#### Coal Mines Welfare Organisation, Dhanbad

1301. Dr. Ram Subhag Singh: Will the Minister of Labour and Employment be pleased to state:

(a) the total number of gazetted officers appointed under the Coal Mines Welfare Organisation at Dhanbad;

(b) how many of them were selected through the U.P.S.C.; and

(c) how many of them were promoted from non-gazetted posts by Departmental Promotion Committee?

The Deputy Minister of Labour (Shri Abid Ali): (a) 65.

(b) 45.

(c) 3.

Film on the Struggle for Freedom

1302. { Shri E. V. K. Sampath:  
Shri Dharmalingam:  
Shri Tangamani:

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether the Films Division recently released a film depicting the various stages, places and persons connected with the Struggle for Freedom;

(b) if so, whether any person or place of South India has any reference in the film; and

(c) if not, the reasons thereof?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes, Sir. A film prepared under the guidance of the 1857 Centenary Committee was released.

(b) & (c). The film depicted important episodes of the freedom struggle without any regional significance. It is being reviewed to include such additional episodes and personages as would make it more comprehensive.

#### PAPER LAID ON THE TABLE AMENDMENT TO DEVELOPMENT COUNCILS (PROCEDURAL) RULES

The Minister of Industry (Shri Manabhai Shah): I beg to lay on the Table, under sub-section (4) of Section 30 of the Industries (Development and Regulation) Act, 1951, a copy of the Notification No. S.R.O. 1957, dated the 8th June, 1957, making certain amendments to the Development Councils (Procedural) Rules, 1952.

[Placed in Library. See No. S-244/57]